GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO.: 3903 (To be answered on the 8th December 2016)

FACILITIES TO DIFFERENTLY ABLED PERSONS AT AIRPORTS

3903. SHRI SATISH CHANDRA DUBEY

Will the Minister of CIVIL AVIATION जागर विमानन मंत्री

be pleased to state:-

(a) whether any steps have been taken by the Government to make amendments in Civil Aviation Rules, 2008 keeping in view the recent directions issued by the Supreme Court;

(b) if so, the details thereof;

(c) whether the Government has taken steps to ensure that any handicapped person is not denied boarding the aeroplane; and

(d) if so, the details thereof?

ANSWER

Minister of CIVIL AVIATION

(Shri Ashok Gajapathi Raju Pusapati)

(a) to (d): In compliance to the directions issued by the Hon'ble Supreme Court of India, Directorate General of Civil Aviation (DGCA) has amended the Civil Aviation Requirements Section-3, Series M, Part-1 Rev. 4, dated 12th July 2016 issued on "Carriage by Air of Persons with Disability and/or Persons with Reduced Mobility" in order to protect them against any form of discrimination and to ensure that they receive all possible assistance during their travel.
